

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-02
CP-60/ND/2021

IN THE MATTER OF:

Preeti Kumar

....APPLICANT

Vs.

Impact Search (India) Pvt. Ltd.

....RESPONDENT

SECTION

U/s 241-242

Order delivered on 05.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Jha, Mr. Raghav Sabharwal, Advocates

ORDER

Both the parties are present. It is submitted that parties have to settle the disputes through mediation process and requested to refer the matters to the Mediation Centre of the Hon'ble High Court of Delhi with the request to the centre to appoint senior panel counsel as mediator for the purpose of initiating meditation process in both the matters.

Therefore, both the matters captioned above, are referred to the Mediation Centre of the Hon'ble High Court of Delhi with the request to the center to appoint senior panel counsel as mediator. The parties are directed to approach the mediation Centre for further directions.

It is noted that one of the parties i.e., the Petitioner in Item No. 2 and Respondent No. 4 in Item No. 127, has suggested that instead of sending the

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parties to the Mediation Centre of Hon'ble Delhi High Court, an independent private Mediator may be appointed.

However, the suggestion of the counsel is not acceded to, as the mediation center of the Hon'ble High Court of Delhi is well established and there are senior advocates on the panel who have the requisite experience to conduct the mediation.

A copy of this order shall be obtained by the Counsel for the Petitioner for submitting to the mediation center for appointment of the mediator along with record of the both the cases

List the matter before this Authority on 05.07.2021.


— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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